

HIGH COURT OF JAMMU AND KASHMIR
AT JAMMU
(Through Video Conference)

EMG-WP(C) No. 25/2020,
EMG-CM No. 51/2020 &
EMG-CM No. 52/2020.

Mahesh Chander Sharma and anotherPetitioner (s)

Through :- Mr. R. P. Sharma, Advocate
(on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir andRespondent(s)
others

Through :- Mr. Aseem Sawhney, AAG
(on Video Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER
28.05.2020

EMG-CM No. 52/2020

The instant application has been filed by the petitioners seeking extension of time for filing the affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioners shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, **disposed of**.

EMG-WP(C) No. 25/2020 & EMG-CM No. 51/2020

Notice.

Mr. Aseem Sawhney, AAG accepts notice on behalf of the respondents. He seeks some time to file objections.

Let the same be filed on or before the next date of hearing with a copy in advance to the other side.

Put up on 01.06.2020.

Interim application will be considered on the next date.



(RAJNESH OSWAL)
JUDGE

Jammu
28.05.2020
(Rakesh)